

[Mr. Deputy-Speaker]

sary, today or the day after tomorrow. But let all hon. Members know that this is one of the items on the agenda, which has to be gone into. If notice had been given, I would have requested—if I had not been able to judge this matter—the Law Minister to be present here to explain the position. I want that intimation should be given to me beforehand. Offhand, nobody can answer these matters. In these circumstances, I would only urge upon hon. Members not to raise this matter now on the floor of the House. Let them write to me, and I will consider the matter and give my ruling.

**Shri Frank Anthony:** I am raising a point of order arising out of the Chair's remarks. I am very grateful to the Chair for asking us to come and see you, but my point is this: Is it not the inalienable right of every Member in this House to raise a point of order, at any time?

**Mr. Deputy-Speaker:** No. I have already stated that 'at any time' does not mean that if yesterday something was over, a point of order can be raised today, on that. As I am at present advised, a point of order cannot be raised on any matter, which is over or which is yet to start. In between, there cannot be any point of order.

If hon. Members want to satisfy me that a point of order can be raised at any time, or that it has been interpreted differently, then I am prepared to look into the matter. Let us not spend away the time of the House today on that matter. Hon. Members may write to me, and send any papers in that connection.

**Shri A. K. Gopalan:** There is a difference between seeing and talking to you personally, and the right of a Member. Whenever it is convenient to us, we shall always come and see you. But in the matter of right, if you deny that any hon. Member in this House has got a right

to raise a point of order at any time according to the rules, then you are denying to us the ordinary right that we have. The rule has been misunderstood, and if you do not allow us the right, as Members, to raise a point of order at any time, then I walk out; I strongly protest against it.

(*Shri A. K. Gopalan and some other hon. Members left the House*)

#### PAPERS LAID ON THE TABLE

(i) NOTIFICATION UNDER INSURANCE ACT.

(ii) FINANCIAL AGREEMENT BETWEEN GOVERNMENTS OF INDIA AND U.K.

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the Ministry of Finance Notification No. 102-IF(1)/52, dated the 4th February 1953, under sub-section (3) of section 114 of the Insurance Act, 1938. [*Placed in Library. See No. S-87/53.*]

I also lay on the Table a copy of the Financial Agreement between the Government of India and the Government of the United Kingdom signed in New Delhi on the 20th July 1953. [*Placed in Library. See No. IV. A.1(21).*]

(i) REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

(ii) NOTIFICATION UNDER SALARIES AND ALLOWANCES OF MINISTERS ACT.

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1952 under clause (2) of article 338 of the Constitution. [*Placed in Library. See No. IV. A.4(1).*]

I also lay on the Table a copy of the Ministry of Home Affairs Notification No. 18/12/53-Public, dated the